

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 5TH MARCH, 2021 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.

I. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly on the 5th March, 2021 at 2.00 P.M. and to lay on the Table a copy of the Governor's Address.

II. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

1. Smt. Chandrawati, former Lieutenant Governor of Puducherry.
2. Shri Om Parkash Jain, former Minister of Haryana.
3. Shri Ramji Lal, former Member of Parliament.
4. Chaudhary Balbir Singh, former Member of Haryana Legislative Assembly.
5. Swami Bhagwan Dev Paramhans, former Member of Haryana Legislative Assembly.
6. Padma Bhushan Shri Darshan Lal Jain.
7. Freedom Fighters of Haryana.
8. Martyrs of Haryana.
9. A tribute to Corona Warriors and Others.
10. Uttarakhand Natural Calamity.
11. Others.

III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

- (i) THE SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

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| 1. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.27/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 2. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 3. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 4. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 5. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

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| 6. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 7. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 8. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 9. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 10. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 11. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 12. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 13. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 14. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 15. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 16. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 11 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 17. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 18. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 19. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 20. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 21. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 10 th May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

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| 22. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 15 th May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 23. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 3 rd June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 24. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 28 th June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 25. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 28 th June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 26. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 27. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 28. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 29. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 30. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 18 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 31. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 18 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 32. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 1 st August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 33. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.72/GST-2, dated the 1 st August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 34. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 35. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 36. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 37. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 22 nd August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

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| 55. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 24 th October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 56. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 24 th October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 57. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 58. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 59. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.98/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 60. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 18 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 61. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 19 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 62. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 26 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 63. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.102/GST-2, dated the 26 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 64. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 27 th November, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 65. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 13 th December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 66. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 67. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 68. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 69. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 70. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.110/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 71. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 111/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

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| 72. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.112/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 73. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.113/GST-2, dated the 31 st December, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 74. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 st January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 75. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 9 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 76. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 14 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 77. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 14 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 78. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 14 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 79. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 14 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 80. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 08/GST-2, dated the 24 th January, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 81. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 12 th March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 82. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 12 th March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 83. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 84. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 85. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 86. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 87. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 88. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

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| 89. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 90. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 91. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 92. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 93. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 94. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 95. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.25/GST-2, dated the 31 st March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 96. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 97. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 98. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 99. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 100. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 101. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 16 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 102. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 29 th April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 103. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 07 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 104. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 21 st May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 105. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 21 st May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

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| 106. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 27 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 107. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 27 th May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
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| 111. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 30 th June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
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| 114. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 6 th July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 115. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 6 th July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
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| 118. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 119. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 120. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 121. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 122. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 21 st July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

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| 123. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 th July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 124. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 7 th August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 125. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 70/GST-2, dated the 26 th August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 126. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 71/GST-2, dated the 26 th August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 127. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 72/GST-2, dated the 27 th August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 128. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 74/GST-2, dated the 11 th September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 129. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 75/GST-2, dated the 11 th September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 130. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 76/GST-2, dated the 16 th September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 131. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 77/GST-2, dated the 21 st September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 132. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 79/GST-2, dated the 1 st October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 133. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 83/GST-2, dated the 12 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 134. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 84/GST-2, dated the 12 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 135. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 85/GST-2, dated the 12 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 136. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 86/GST-2, dated the 20 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 137. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 87/GST-2, dated the 20 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 138. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 88/GST-2, dated the 20 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 139. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 89/GST-2, dated the 20 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

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| 140. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 90/GST-2, dated the 28 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 141. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 91/GST-2, dated the 28 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 142. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No. 92/GST-2, dated the 28 th October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 143. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.93/GST-2, dated the 17 th November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 144. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 17 th November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 145. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 17 th November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 146. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 8 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 147. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 8 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 148. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.98/GST-2, dated the 8 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 149. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 8 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 150. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 8 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 151. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 15 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 152. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.102/GST-2, dated the 15 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 153. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 15 th December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 154. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 18 th January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 155. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 22 th January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 156. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 22 th January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

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| 157. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 22 th January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 158. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 3 rd February, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 159. | A MINISTER | to lay on the Table the Town & Country Planning Department Notification No. Misc. 2218-II/2020/3415, dated the 5 th February, 2020, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975. |
| 160. | A MINISTER | to lay on the Table the Town & Country Planning Department Notification No. PF-115/2020/12946, dated the 24 th July, 2020, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975. |
| 161. | A MINISTER | to lay on the Table the Town & Country Planning Department Notification No.19293, dated the 3 rd November, 2020, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975. |
| 162. | A MINISTER | to lay on the Table the Annual Report of the Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2017-18, as required under section 395 (1) (b) of the Companies Act, 2013. |
| 163. | A MINISTER | to lay on the Table the 45 th Annual Report of the Haryana Seeds Development Corporation Limited for the year 2018-2019, as required under section 394 (2) of the Companies Act, 2013. |
| 164. | A MINISTER | to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana Agricultural University, Hisar for the year 2018-2019, as required under section 39 (3) of Haryana and Punjab Agricultural Universities Act, 1970. |
| 165. | A MINISTER | to lay on the Table the 1 st Annual Report of the Haryana Medical Services Corporation Limited for the year 2014-2015, as required under section 395 (b) of the Companies Act, 2013. |
| 166. | A MINISTER | to lay on the Table the 2 nd Annual Report of the Haryana Medical Services Corporation Limited for the year 2015-2016, as required under section 395 (b) of the Companies Act, 2013. |
| 167. | A MINISTER | to lay on the Table the 3 rd Annual Report of the Haryana Medical Services Corporation Limited for the year 2016-2017, as required under section 395 (b) of the Companies Act, 2013. |
| 168. | A MINISTER | to lay on the Table the Audit Report and Annual Accounts of the Haryana State Agricultural Marketing Board for the year 2018-19, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971. |
| 169. | A MINISTER | to lay on the Table the 54 th Annual Report of the Haryana Public Service Commission for the year 2019-2020 (April 1, 2019 to March 31, 2020), as required under Article 323 (2) of the Constitution of India |
| 170. | A MINISTER | to lay on the Table the 49 th Annual Report & Accounts of Haryana Agro Industries Corporation Limited for the year 2015-2016, as required under section 619-A (3) (b) of the Companies Act, 1956. |
| 171. | FINANCE MINISTER | to lay on the Table the Report of the Comptroller and Auditor General of India on Public Sector Undertakings (Social, General and Economic Sectors) for the year ended 31 st March, 2019 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India. |

CHANDIGARH:
THE 4TH MARCH, 2021.

RAJENDER KUMAR NANDAL,
SECRETARY.

हरियाणा विधान सभा

शुक्रवार, 5 मार्च, 2021 को राज्यपाल महोदय के अभिभाषण की समाप्ति के तुरन्त आधा घण्टा पश्चात् विधान भवन, चण्डीगढ़ में हरियाणा विधान सभा के हाल में होने वाली हरियाणा विधान सभा की बैठक की कार्यसूची।

I. राज्यपाल महोदय के अभिभाषण की एक प्रति रखना

अध्यक्ष महोदय सदन को प्रतिवेदित करेंगे कि राज्यपाल महोदय ने 5 मार्च, 2021 को 2.00 बजे मध्याह्न-पश्चात् हरियाणा विधान सभा के सम्मुख अभिभाषण देने की कृपा की थी तथा राज्यपाल महोदय के अभिभाषण की एक प्रति मेज़ पर रखेंगे।

II. शोक प्रस्ताव

एक मंत्री स्वर्गीय:-

1. श्रीमती चन्द्रावती, पुडुचेरी की भूतपूर्व लेफ्टिनेंट गवर्नर;
2. श्री ओम प्रकाश जैन, हरियाणा के भूतपूर्व मंत्री;
3. श्री रामजी लाल, भूतपूर्व सांसद;
4. चौधरी बलबीर सिंह, हरियाणा विधान सभा के भूतपूर्व सदस्य;
5. स्वामी भगवान देव परमहंस, हरियाणा विधान सभा के भूतपूर्व सदस्य;
6. पद्म भूषण श्री दर्शन लाल जैन;
7. हरियाणा के स्वतंत्रता सेनानी;
8. हरियाणा के शहीद;
9. कोरोना योद्धाओं तथा अन्य को श्रद्धांजलि;
10. उत्तराखण्ड प्राकृतिक आपदा;
11. अन्य।

III. कार्य सलाहकार समिति की पहली रिपोर्ट

- (i) अध्यक्ष विभिन्न कार्य के संबंध में कार्य सलाहकार समिति द्वारा निश्चित की गई समय सारणी प्रतिवेदित करेंगे।
- (ii) समिति के प्रस्ताव करेंगे कि यह सदन कार्य सलाहकार समिति की एक सदस्य पहली रिपोर्ट में दी गई सिफारिशों स्वीकार करता है।

IV. सदन की मेज़ पर रखे जाने वाले/पुनः रखे जाने वाले कागज-पत्र।

1. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 27/जी.एस. टी-2, दिनांकित 8 मार्च, 2019 मेज़ पर पुनः रखेंगे।
2. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 28/जी.एस. टी-2, दिनांकित 8 मार्च, 2019 मेज़ पर पुनः रखेंगे।
3. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 29/जी.एस. टी-2, दिनांकित 8 मार्च, 2019 पर पुनः रखेंगे।
4. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आबकारी एवं कराधान विभाग अधिसूचना संख्या 30/जी.एस. टी-2, दिनांकित 8 मार्च, 2019 मेज़ पर पुनः रखेंगे।

157. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आवकारी एवं कराधान विभाग अधिसूचना संख्या 04/जी.एस. टी-2, दिनांकित 22 जनवरी, 2021 मेज पर रखेंगे।
158. एक मंत्री हरियाणा माल और सेवा कर अधिनियम, 2017 की धारा 166 के अधीन की गई अपेक्षा के अनुसार आवकारी एवं कराधान विभाग अधिसूचना संख्या 05/जी.एस. टी-2, दिनांकित 3 फरवरी, 2021 मेज पर रखेंगे।
159. एक मंत्री हरियाणा नगरीय क्षेत्र विकास तथा विनियमन अधिनियम, 1975 की धारा 24 (3) के अधीन की गई अपेक्षा के अनुसार ग्राम तथा नगर आयोजना विभाग अधिसूचना संख्या विविध 2218-II/2020/3415, दिनांकित 5 फरवरी, 2020 मेज पर रखेंगे।
160. एक मंत्री हरियाणा नगरीय क्षेत्र विकास तथा विनियमन अधिनियम, 1975 की धारा 24 (3) के अधीन की गई अपेक्षा के अनुसार ग्राम तथा नगर आयोजना विभाग अधिसूचना संख्या पी.एफ.-115/2020/12946, दिनांकित 24 जुलाई, 2020 मेज पर रखेंगे।
161. एक मंत्री हरियाणा नगरीय क्षेत्र विकास तथा विनियमन अधिनियम, 1975 की धारा 24 (3) के अधीन की गई अपेक्षा के अनुसार ग्राम तथा नगर आयोजना विभाग अधिसूचना संख्या 19293, दिनांकित 3 नवम्बर, 2020 मेज पर रखेंगे।
162. एक मंत्री कम्पनी अधिनियम, 2013 की धारा 395 (1) (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2017-2018 के लिए हरियाणा राज्य औद्योगिक एवं आधारभूत संरचना विकास निगम लिमिटेड की वार्षिक रिपोर्ट मेज पर रखेंगे।
163. एक मंत्री कम्पनी अधिनियम, 2013 की धारा 394 (2) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2018-2019 के लिए हरियाणा बीज विकास निगम लिमिटेड की 45वीं वार्षिक रिपोर्ट मेज पर रखेंगे।
164. एक मंत्री हरियाणा तथा पंजाब कृषि विश्वविद्यालय अधिनियम, 1970 की धारा 39 (3) के अधीन की गई अपेक्षा के अनुसार वर्ष 2018-2019 के लिए चौधरी चरण सिंह हरियाणा कृषि विश्वविद्यालय, हिसार की वार्षिक रिपोर्ट मेज पर रखेंगे।
165. एक मंत्री कम्पनी अधिनियम, 2013 की धारा 395 (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2014-2015 के लिए हरियाणा स्वास्थ्य सेवाएँ निगम लिमिटेड की प्रथम वार्षिक रिपोर्ट मेज पर रखेंगे।
166. एक मंत्री कम्पनी अधिनियम, 2013 की धारा 395 (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2015-2016 के लिए हरियाणा स्वास्थ्य सेवाएँ निगम लिमिटेड की द्वितीय वार्षिक रिपोर्ट मेज पर रखेंगे।
167. एक मंत्री कम्पनी अधिनियम, 2013 की धारा 395 (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2016-2017 के लिए हरियाणा स्वास्थ्य सेवाएँ निगम लिमिटेड की तृतीय वार्षिक रिपोर्ट मेज पर रखेंगे।
168. एक मंत्री नियन्त्रक तथा महालेखापरीक्षक (कर्तव्य, शक्ति तथा सेवा शर्तें) अधिनियम, 1971 की धारा 19-क (3) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2018-2019 के लिए हरियाणा राज्य कृषि विपणन मंडल की लेखा रिपोर्ट तथा वार्षिक लेखे मेज पर रखेंगे।
169. एक मंत्री भारत के संविधान के अनुच्छेद 323 (2) के अधीन की गई अपेक्षा के अनुसार वर्ष 2019-2020 (1 अप्रैल, 2019 से 31 मार्च, 2020) के लिए हरियाणा लोक सेवा आयोग की 54 वीं वार्षिक रिपोर्ट मेज पर रखेंगे।

170. एक मंत्री कम्पनी अधिनियम, 1956 की धारा 619-क (3) (ख) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2015-2016 के लिए हरियाणा कृषि उद्योग निगम लिमिटेड की 49वीं वार्षिक रिपोर्ट तथा लेखे मेज पर रखेंगे।
171. वित्त मंत्री भारत के संविधान के अनुच्छेद 151 के खण्ड (2) के उपबंधों के अनुसरण में 31 मार्च, 2019 को समाप्त हुए वर्ष के लिए हरियाणा सरकार के (सामाजिक, सामान्य तथा आर्थिक क्षेत्र) पर भारत के नियन्त्रक तथा महालेखापरीक्षक की रिपोर्ट मेज पर रखेंगे।

चण्डीगढ़:
4 मार्च, 2021.

राजेन्द्र कुमार नांदल,
सचिव।